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NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

BENCH-II

C.P (IB) No.710/KB/2017
CA (IB) No. 731/KB/2018
CA (IB) No. 776/KB/2018
CA (IB) No. 777/KB/2018

Present: Hon'ble Member (J), Shri M.B. Gosavi

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 28TH AUGUST, 2018, 10:30 A.M


Name of the Company	Jai Prakash Overseas Finance Ltd.-Vs- Techno Fab Manufacturing Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- | | | | |
|----|--------------------------------|--|-------------------------------------|
| ① | Sanehari Chakraborty, Advocate | } For Steel Authority of India, Creditor | Jait
Advocate
28/8/18
Tray |
| ② | Sarojit Dasgupta, Advocate | | |
| ③ | Sarnik Chakraborty, Advocate | | |
| 1. | Pranay Agarwal, Adv. | FC. | |
| 2. | Rajanshi Dutta, Adv | } Corporate Debtor | |
| | Soman Roy, Adv | | |
| | Pooja Agarwal, Adv | | |
| 1. | Mr. Debraj Sahu, Adv. | } Resolution Professional | Basak
28/8/18
H 28/8/18 |
| 2. | Ms. Piyali Basak, Adv. | | |
| 3. | HRISHIKESH DASGUPTA RP. | | |

ORDER

Ld. Counsels for the Financial Creditor as well as Corporate Debtor appear. Ld. RP along with the Ld.Counsels for the RP also appeared. Ld. Counsel on behalf of the Steel Authority of India Ltd., the Creditor also appeared. Fourth and final progress report is also produced on record. Ld. RP submitted that there is no Resolution Plan worth consideration.

Some CAs(IB) have been filed challenging the RP's decisions. They will be considered separately. CA(IB) No.731/KB/2018 and CA(IB) No.777(IB)/KB/2018 to come up for further consideration on 14.09.2018. Meantime, pleadings in all the CAs(IB) to be completed within seven days. Main CP(IB) 710/KB/2017 is adjourned for order.


(M. D. ...)
Member(J)